

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF PARLIAMENT (AMENDMENT) ACT, 1981

No. 21 of 1981

[4th September, 1981.]

An Act further to amend the Salary, Allowances and Pension of
Members of Parliament Act, 1954.

BE it enacted by Parliament in the Thirty-second Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Salary, Allowances and Pension of
Members of Parliament (Amendment) Act, 1981.

Amend-
ment of
section 8A.

2. In section 8A of the Salary, Allowances and Pension of Members
of Parliament Act, 1954, in sub-section (1),—

(a) in the proviso, for the words "Provided that", the words
"Provided further that" shall be substituted; and

(b) before the proviso as so amended, the following proviso
shall be inserted, namely:—

"Provided that with effect from the commencement of the
Salary, Allowances and Pension of Members of Parliament
(Amendment) Act, 1981, any person who has served as afore-
said for a period which falls short of five years by not more
than sixty days, shall also be paid a pension of three hundred
rupees per mensem."

30 of
1954.